

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.305/MP/2015**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass through based on the actual fuel cost incurred by the Petitioner.

Date of hearing : 28.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Company Limited and Others

Parties present : Shri Shaurya Malhotra, Advocate, APNRL  
Ms. Ananya Mohan, Advocate, APNRL  
Ms. Raveena Dhamija, Advocate, WBSEDCL  
Ms. Ranjitha Ramachandran, Advocate, GUVNL & Prayas  
Shri Aashish Anand Bernad, Advocate, PTC  
Shri Paramhans, Advocate, PTC

**Record of Proceedings**

Learned counsel for the Petitioner requested for three weeks time to file the computation of available data alongwith the amended Petition. The Commission allowed the request.

2. The Commission directed the Petitioner to file the computation of data alongwith the amended Petition by 27.10.2017 with an advance copy to the Respondents, who may file their replies, if any, on or before 17.11.2017. The Commission directed that due date of filing the data and replies should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing on 7.12.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**